



2026:AHC:40369

## HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 6039 of 2026

Ram Shankar And Another

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

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|---------------------------|---|----------------------------|
| Counsel for Petitioner(s) | : | Akhilesh Prasad Tripathi   |
| Counsel for Respondent(s) | : | C.S.C., Hari Narayan Singh |

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**Court No. - 6**

**HON'BLE PRAKASH PADIA, J.**

1. The petitioners have preferred the present writ petition inter-alia with the prayer to direct the Respondent No.2 namely Tehsildar/ Assistant Collector, Tehsil Tirwa, District Kannauj to decide the application dated 06.10.2025 under Section 129 of the U.P. Revenue Code, 2006.
2. It appears from perusal of the record that regarding the cancellation of allotment of lease in favour of the petitioners, an order dated 20.11.2019 was passed by the Additional Commissioner (Administration), Kanpur Division, Kanpur in Case No.01745 of 2019, Computerized Case No.C201903000001745.
3. Aggrieved against the aforesaid order, Writ B No.1391 of 2020 was filed by one Dharm Pal before this Court in which an order of status quo has been passed by this Court on 07.12.2020.
4. It is admitted by the counsel for the petitioners that the aforesaid order is continuing even today.
5. It is argued that inspite of the pendency of the writ petition in which an interim order is going on, representation in question was filed by the petitioners before the Respondent No.2 namely Tehsildar/Assistant Collector, Tehsil- Tirwa, District Kannauj and prayer has been made to direct him to decide the same.
6. Heard counsel for the parties and perused the record.

7. From perusal of the record, the Court is more than satisfied that in respect of the controversy in question, an order of status quo between the parties has already been passed by this Court on 07.12.2020 which is continuing even today.

8. In this view of the matter, relief sought by the petitioner could not be granted. Writ petition is devoid of merits and is liable to be dismissed.  
**Dismissed.**

**(Prakash Padia,J.)**

**February 23, 2026**

Swati